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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2844/2003

New Delhi this the 25th day of November, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri S.A. Singh, Member (A)

Ajay Purswani,
Deputy Central Intelligence Officer
(EDP) 35, S.P.Marg, New Delhi.

..Applicant

(By Advocate Shri R.U.Upadhyaya)

VERSUS

1. Union of India through the
Secretary, Ministry of Home
Affairs, Govt. of India,
Central Secretariat, Gate No.7,
North Block, New Delhi.
2. The Intelligence Bureau through
its Director, IB, Headquarters,
Central Secretariat, Gate No7.
North Block, New Delhi.

..Respondents

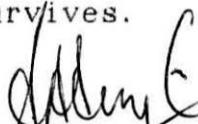
O R D E R (ORAL)

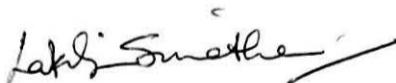
(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard Shri R.U. Upadhyaya, learned counsel at some length. He submits that the applicant's apprehension/ conjecture is that an adverse action/decision would be taken by the respondents against him. He has also alleged that the applicant has come to know from "reliable sources" that adverse entries have been made in his Annual Confidential Reports (ACRS) for the years 1998-1999 and 2000-2001 but the same have not been communicated to him, in accordance with the Rules. Based on this very apprehension, according to the learned ^{he says} counsel the applicant ^{has} submitted a representation dated 29.9.2003 (Ann.8 colly).

2 We note that this OA has been filed on 20.11.2003. In the above facts and circumstances of the case it appears that the applicant has filed this OA only based on conjectures and surmises that the respondents are likely to take adverse decision in his case. However, the learned has submitted that he would be satisfied if the respondents are directed to pass a reasoned and speaking order within a specified period, on the aforesaid representation made by the applicaant.

3. Having regard to the provisions of Section 20 of the Administrative Tribunals Act, 1985 and the relevant facts, we consider it proper to dispose of this OA with a direction to the respondents to consider the aforesaid representation of the applicant dated 29.9.2003, if not already done, within a period of three months from the date of receipt of a copy of this order. They shall pass a detail, speaking and reasoned order, with intimation to the applicant. In the circumstances, liberty is granted to the applicant in accordance with law, if any grievance survives.


(S.A. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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